

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 531 of 2019

IN THE MATTER OF:

Karan Gambhir & Ors.

...Appellants

Versus

Sajeve Bhushan Deora & Ors.

...Respondents

Present:

**For Appellant : Mr. Karan Gandhi and Ms. Sudiksha Saini,
Advocates**

**For 1st Respondent: Mr. Rudreshwar Singh and Ms. Isha Singh,
Advocates and Mr. Sajeve Deora, Liquidator**

**For 2nd Respondent : Mr. Sumesh Dhawan, Ms. Vatsala Kak, Ms. Apoorva
Chowdhury and Mr. Saurabh Jain, Advocates**

O R D E R

17.05.2019 Mr. Karan Gandhi, learned counsel appearing on behalf of the Appellant submits that he has been instructed to withdraw the appeal. Learned counsel for the Respondents has no objection to the same.

On his request, the appeal is allowed to withdraw without any liberty to challenge the same very impugned order before this Appellate Tribunal.

The appeal stands disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc